## **HIGH COURT OF DELHI AT NEW DELHI**

## I.P. DIVISION

## PUBLIC NOTICE

It is circulated for information of all concerned that consequent upon promulgation of the Tribunals Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 abolishing Intellectual Property Appellate Tribunal (IPAB), the cases filed under The Patent Act pending before the erstwhile IPAB have been received in this Court for adjudication.

A list of Patent cases (Rectification Petitions and Appeals) received from erstwhile IPAB is available on the website of this Court at link *ipabpatentcases*.

All the Advocates who are appearing in these cases shall inform through email to Administrative Officer (Judicial), Intellectual Property Division at his email address i.e. <u>aoj-ipd@dhc.nic.in</u> in case any of the matters mentioned in the said list have become infructuous/are to be withdrawn/have been settled.

The Advocates may also confirm receipt of instructions from their respective clients to represent them and intimate the same to the Administrative Officer (Judicial) so that such matters can be listed before the court at an early date.

By Order

Registrar (Original)